

- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters:

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of Members to be appointed by the Rajya Sabha to the Joint Committee."

*The motion was adopted.*

12.19 hrs.

## ELECTION TO COMMITTEES

[English]

- (i) **Agricultural and Processed Food Products Export Development Authority**

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):  
Sir, I beg to move:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

*The motion was adopted.*

## (ii) **Coffee Board**

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):  
Sir, I beg to move:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Coffee Board subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2)

(b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Coffee Board subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

**(iii) Marine Products Export Development Authority**

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):  
Sir, I beg to move:

"That in pursuance of sub-section (3) (c) of Section 4 of the Marine Products Export Development Authority Act, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the marine Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Marine Products Export Development Authority Act, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Marine Products Export Development Authority, subject to the other provisions of the said Act."

*The motion was adopted.*

**(iv) Rubber Board**

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):  
Sir, I beg to move:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule (4) (1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947 read with rule (4) (1) of the Rubber Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

**(v) Spices Board**

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):  
Sir, I beg to move:

"That in pursuance of sub-section (3) (b) of Section 3 of the Spices Board Act, 1986, read with rule 4 of Spices Board Rules 1987, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (3) (b) of Section 3 of the Spices Board